

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 3531
TO BE ANSWERED ON 15.07.2019**

MINIMUM PAY

†3531. SHRIMATI JASKAUR MEENA:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is any scheme of minimum pay for the employees and labourers of every sector in Rajasthan;**
- (b) if so, the details of the scheme; and**
- (c) the details of the plans to increase the minimum pay?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (c): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Governments to fix, review and revise the minimum wages of the workers employed in the scheduled employments under their respective jurisdictions. Rates fixed in the Central sphere are applicable to establishments under the authority of Central Government, railway administration, mines, oil-fields, major port or any corporation established by a Central Government. Employments other than the scheduled employments for central Sphere come under the purview of State Governments and accordingly State Government wages are applicable in such employments.

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Rajasthan Government fixes minimum wages for 56 scheduled employments. Minimum wages are fixed for 6 scheduled employments by adding variable dearness allowances.

Present rate of minimum wages in Rajasthan are as under:-

Unskilled – Rs. 213/- per day

Semi Skilled – Rs. 223/- per day

Skilled – 233/- per day

Highly Skilled – 283/- per day
